

train should be run daily so that passengers hitherto deprived of using this service could avail of this facility.

Hence the Government is requested to run this train daily."

[English]

- (v) **Need to modernise the Calicut-Airport and extend the runway to facilitate international flights.**

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore): Thousands of people from the Malabar region of Kerala, consisting of six major districts of Kasargod, Cannanore, Wyanad, Calicut, Malapuram and Palaghat, are employed abroad especially in the Gulf countries. Their contribution to the airlines between Gulf and India is indeed considerable. As matters stand, these people have to change aircrafts, bag and baggage, from the international to the domestic flights at one or the other airport from which international flights operate. This involves not only loss of time but also much inconvenience like customs clearance, etc

Calicut airport is new and could be improved and modernised. With a little renovation and extension of runway, it can easily handle international flights. This airport also has excellent traffic potential.

It is, therefor, earnestly requested that early action may be initiated to extend the runway at Calicut airport and facilities may be provided to operate bigger international flights.

- (vi) **Need to provide financial assistance to Jammu and Kashmir to Solve unemployment problem state.**

BEGUM AKBAR JAHAN ABDULLAH (Anantnag): The Jammu and Kashmir State is facing a great difficulty in tackling unemployment of education youth. This is mainly

due to paucity of funds at its disposal.

The number of uneducated youth is on the increase due to progressive measure of free education at all levels. On the other hand, there are limited avenues of employment. Since the State's financial position is weak, it cannot by itself tackle the unemployment problem

I would urge the Union Government to give adequate financial support to the Jammu and Kashmir State Government to solve the unemployment in the State. The unemployment among women deserves more attention since there are few avenues of employment for them.

I urge the Central Government to appreciate the problem and take appropriate measures to solve it.

- (vii) **Need to grant family pensions to the widows of Ex-servicemen who marry after retirement.**

SHRIMATI CHANDRESH KUMARI (Kangra): Sir, according to the Government's policy in regard to family pension to the widow of a deceased ex-servicemen, the widow is not entitled to pension if the husband had been boarded out on medical grounds or had married after retirement. Government, however, pays pension to such persons after retirement so long as they are alive. When such persons are entitled to payment of pension during their lifetime, the logical conclusion should be that the dependent widow of the deceased should be entitled to pension, as in the case of other government employees. In the case of defence personnel, most of the jawans retire after serving for a period of 10 to 15 years. Under such circumstance, they retire at quite a young age and marry. It is harsh to deny pension to the family of the deceased especially when family has no means of livelihood. I therefore, urge upon the Government to amend the rules to enable the widows of such deceased employees to get pension. This should be a step in the right direction for the economic emancipation of